GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1200

TO BE ANSWERED ON THE 30TH JULY, 2025/ SRAVANA 8, 1947 (SAKA)
RISING CASES OF CYBER FRAUDS IN THE COUNTRY

1200 SHRI JOSE K. MANI:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government is cognizant of the 900 per cent jump in cyber frauds in the last four years (2021-25), according to the data compiled by the National Cyber Reporting Platform (NCRP);
- (b) if so, the details of reported cybercrimes during 2021-25, year-wise and State-wise/UT-wise; and
- (c) the steps taken by Government to address rising cyber fraud incidents?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- Cyber ii. The **'National** Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law. As per information available on NCRP, State/UT-wise number of cybercrime incident reported during year 2021-2025(till 30.06.2025)is at Annexure.
- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, financial amount of more than Rs. 5,489 Crore has been saved in more than 17.82 lakh complaints so far. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.
- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT

Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.

- v. So far, more than 9.42 lakhs SIM cards and 2,63,348 IMEIs as reported by Police authorities have been blocked by Government of India.
- vi. The Ministry of Home Affairs has provided financial assistance under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers. Cyber forensic-cum-training laboratories have been commissioned in 33 States/UTs and more than 24,600 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc.
- vii. I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.
- viii. The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation) has provided its services to State/UT LEAs in around 12,460 cases pertaining to cyber crimes.

- ix. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. More than 1,05,796 Police Officers from States/UTs are registered and more than 82,704 Certificates issued through the portal.
- x. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 10,599 accused, 26,096 linkages and 63,019 Cyber Investigation assistance request.
- xi. 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.

State/UT-wise number of cybercrime incident reported during year 2021-2025 (till 30.06.2025)

S.		No. Of Incidents Reported on NCRP				
No.	State/UT	2021	2022	2023	2024	2025 (till 30.06.2025)
1	ANDAMAN & NICOBAR Island	223	579	742	876	463
2	ANDHRA PRADESH	12819	30243	51586	75781	32062
3	ARUNACHAL PRADESH	253	753	1118	1356	634
4	ASSAM	6311	11431	13985	22489	11927
5	BIHAR	13911	25979	58254	99512	58857
6	CHANDIGARH	1542	3964	4711	6203	2990
7	CHHATTISGARH	7134	12296	22302	32495	19293
8	DADRA & NAGAR HAVELI AND DAMAN & DIU	177	552	631	863	720
9	DELHI	53093	88705	129541	152987	89646
10	GOA	554	1488	2482	4035	2638
11	GUJARAT	18159	82085	137045	167892	88383
12	HARYANA	16548	50567	97449	117994	66083
13	HIMACHAL PRADESH	2024	4619	8366	13990	9238
14	JAMMU & KASHMIR	2515	4465	5389	15088	12129
15	JHARKHAND	4333	12714	16716	24476	14644
16	KARNATAKA	19609	51993	94038	169384	102896
17	KERALA	6548	14975	29359	54032	29769
18	LADAKH	87	104	211	276	239
19	LAKSHADWEEP	4	21	57	57	49
20	MADHYA PRADESH	13768	26053	52846	68578	34021
21	MAHARASHTRA	40987	82183	174067	303173	160633
22	MANIPUR	307	490	571	1724	936
23	MEGHALAYA	246	766	911	1529	857
24	MIZORAM	100	217	410	835	416
25	NAGALAND	136	414	473	1134	563
26	ODISHA	6053	13370	25111	53488	28080
27	PUDUCHERRY	532	1432	2678	3268	1630
28	PUNJAB	7430	22690	33067	49200	29143
29	RAJASTHAN	39213	70858	97665	120346	65222
30	SIKKIM	629	277	476	721	465
31	TAMIL NADU	28640	67057	99764	133427	80258
32	TELANGANA	28750	71631	93205	123447	58176
33	TRIPURA	800	1678	2522	3878	2099
34	UTTARAKHAND	7834	16898	24854	31172	16270
35	UTTAR PRADESH	72740	192405	249018	301057	148219
36	WEST BENGAL	38420	63074	64868	111583	77745
	Total	452429	1029026	1596488	2268346	1247393